

**GOVERNMENT OF INDIA
COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1673

ANSWERED ON:10.12.2004

TAINTED COMPANIES

Angadi Shri Suresh Chanabasappa;Hasan Chaudhary Munawwar;Mehta Shri Alok Kumar;Rawale Shri Mohan

Will the Minister of COMPANY AFFAIRS be pleased to state:

- (a) whether attention of the Government has been drawn to the news-item appeared in `Economic Times` dated October 7, 2004 under captioned `Citi fined for letting Telgi & company park fund`;
- (b) if so, the facts of the matter and reaction of the Government thereto;
- (c) whether a probe has been ordered into the functioning of citi bank with regard to parking the funds of promoters of scam tainted Pharma companies associated with Ketan Parekh;
- (d) if so, the details thereof;
- (e) whether Avmour, Adani Exports, Global Trust Bank, Cadila Health Care, CIPLA, Okasa, Zee Telefilms have been inspected under Section 209(A) of the Companies Act, 1956; and
- (f) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA)

- (a) to (f) The information is being collected and will be laid on the Table of the House.